

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.1128/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.03.03.2020/NCLAT/UR/448

In the matter of:

Shiva Graphite Resources Pvt. Ltd. Appellant

Versus

Action Ispat and Power Pvt. Ltd. Respondent

Appearance: Mr. Vikrant Pachnanda, Advocate for the Appellant.

16.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 03.03.2020 and the Office after scrutiny of the Memo of Appeal on 04.03.2020, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 12.03.2020. It is stated in the Interlocutory Application (IA) that due to personal difficulty on 11.03.2020, the counsel for the Appellant, could not reach the Hon'ble Appellate Tribunal in time for re-filing the Memo of Appeal. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar